NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 133(ND)16 CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN

HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE COMPANY: M/s. Shri Indrajit Singh Tosaria & Ors. V/s. M/s. Meet Investment Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO NAME DESIGNATION REPRESENTATION SIGNATURE

1. Saurall Kalia Ad Petition Production

1. GP Madaan Pan R1- 24 April 2. IShaan Madaan Pan R1- 24

ORDE

Learned counsel for the parties are present. What comes to the fore from the perusal of the file is that the learned counsel for the petitioner has filed the consent letters of the shareholders in original. Learned counsel for the appearing respondent No. 3 has stated that the petition is not maintainable and he be heard on that count. The maintainability of the petition and the other issues raised in it shall be determined and decided after the pleadings are complete. Therefore, the learned counsel for the respondent No. 3 shall file his reply to the main petition within a period of 2 weeks' and rejoinder, if any, may be filed within a period of one weeks thereafter. Learned counsel for the respondent No. 3 has stated that the share holding of the company shall not be altered without taking recourse to the due procedure under law. List on 03.11.2016.

(R.Varadharajan)

Member (Judicial)

(Maharaj Krishan Hanjura) Member (Judicial)